

ITEM NO.5

COURT NO.3  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION IVB

I.A. 3-4/2016 in Petition(s) for Special Leave to Appeal (C)  
No(s). 15881-15882/2008

(Arising out of impugned final judgment and order dated 04/04/2008  
in RA No. 102/2008 14/01/2008 in WPC No. 13723/2006 04/04/2008 in  
WPC No. 13723/2008 passed by the High Court Of Punjab & Haryana At  
Chandigarh)

NARESH KUMAR

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(for permission to file application for impleadment/substitution  
and c/delay in filing substitution and exemption from filing O.T.  
and office report)

Date : 23/09/2016 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Ms. Usha Nandini. V,AOR

For Respondent(s) Mr. Piyush Hans, Adv.  
Ms. Monika Gusai, AOR

Mr. Garvesh Kabra,AOR

Mr. Rakesh K. Sharma,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the State of Haryana seeks further  
time, so as to enable him to obtain instructions with reference to  
the motion Bench order dated 18.8.2015.

Prayer is allowed.

Needful be done within eight weeks.

Post for hearing thereafter.

(Renuka Sadana)  
Assistant Registrar

(Parveen Kumar)  
AR-cum-PS